

[*Translation*]

BHEL Project for power generation in Bihar

2256. PROF. SHAILENDRA NATH SRIVASTAVA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Union Government propose to entrust some projects to the Bharat Heavy Electricals Limited to overcome the shortage of power generation in the State;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b). The Damodar Valley Corporation which is a statutory body responsible for the unified development of Damodar Valley area falling in the States of West Bengal and Bihar, have placed orders for turbo generators on BHEL for the installation of Bokaro 'B' Thermal Power Station Stage-II (2x210 MW) in Bihar.

(c) Does not arise.

[*English*]

Cargo Facilities at Indira Gandhi International Airport

2257. SHRI PRATAPRAO B. BHOSALE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government propose to increase the existing cargo facilities at Indira Gandhi International Airport, New Delhi;

(b) if so, the details thereof and reasons for such a move;

(c) whether Government propose to provide the same facilities at Santa Cruz

Airport, Bombay which is handling more International flights;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) A new import wing with an area of 11,193 sq. mtrs. is being constructed. The export wing is being extended to provide an additional area of 10,000 sq. mtrs. The cargo apron and ramp equipment area are also being augmented. The expansion is being done to cope with the volume of Cargo handled at the airport.

(c) and (d). An additional double storied Cargo shed with an area of 14,182 sq. mtrs. is being constructed in the import wing of the Cargo Complex at Bombay Airport.

(e) Does not arise.

Licensing Policy for Petrochemical Projects

2258. SHRI VIDYADHAR GOKHALE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the industrial licensing policy for allocation/distributions of project, especially petrochemicals;

(b) the number of small and large scale petrochemical industries set up in the country and their licensed capacities, State-wise; and

(c) the details of letters of intent, carry on business licences, industrial licences/expansion permissions granted to various existing/proposed industries during the period from August, 1989 to December, 1989?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) The industrial licensing of Petrochemicals is done on techno-economic considerations.

(b) and (c). The time and labour involved in collecting the requisite information will not be commensurate with the results to be achieved.

[*Translation*]

Starting of Maharashtra Express From Gondia

2259. **DR. KHUSHAL PARASRAM BOPCHE:** Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to start Maharashtra Express running between Nagpur and Kolhapur from Gondia; and

(b) if so, the time by which it is likely to be done?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) Does not arise.

Rehabilitations of Person Displaced due to NCL and Bina Projects

2260. **SHRI SUBEDAR:** Will the Minister of ENERGY be pleased to state:

(a) the number of persons uprooted due to Northern Coalfields Limited, Singrauli and Bina Projects and the number, out of them, who have been rehabilitated by giving plots;

(b) whether the payment of compensation has since been made to them;

(c) if so, the details in this regard includ-

ing the rate at which compensation has been paid;

(d) if not, the reasons therefor; and

(e) the steps taken to provide employment to the families uprooted as a result of the above projects?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) There is no Singrauli Project in the Northern Coalfields Limited. In the case of Bina Project 226 persons who were required to be moved due to acquisition of land, were allotted plots by the State Government of U.P. as a measure of their rehabilitation.

(b) Yes, Sir.

(c) Compensation for lands acquired during 1975-76 was paid at the rate of Rs. 2000/- per acre as per agreement between the representatives of the affected villagers, the State Government and the coal company. For the lands acquired during 1979-82, compensation was paid at the rate of Rs. 7700/- per acre, as per the agreement between the affected villagers local MP and the coal company.

(d) Does not arise.

(e) Preference is given in employment to those whose lands are acquired for coal project, as and when vacancies become available in the course of normal recruitment.

Conversion of Ankleshwar-Rajpipla Railway Line

2261. **SHRI CHANDUBHAI DESHMUKH:** Will the Minister of RAILWAY be pleased to state:

(a) whether a survey was conducted to